

## AGENT TO GOVERNOR GENERAL.

## ACT No. XX. OF 1854.

[Received assent of G. G. on the 26th August, 1854.]

1. *Repeals part of s. 4, R. 13, 1833.*
2. *Duties of Agent of G. G. to be vested in such officer as may be appointed.*

An Act to amend Regulation XIII. of 1833 of the Bengal Code.

Whereas it is expedient to amend the provisions of Regulation XIII. of 1833 of the Bengal Code; It is enacted as follows:—

Preamble.

I. So much of the said Regulation as prescribes that the Officer in whom the duties specified in Section IV. of the said Regulation shall be vested, shall be denominated "Agent to the Governor General" is repealed.

Repeals part of Regulation XIII. of 1833.

II. Such duties shall be vested in any Officer whom the Local Government shall, from time to time, appoint for that purpose, and such Officer when appointed, and his assistants respectively, may exercise, within the tracts of country separated as prescribed in the said Regulation, all the powers which by the said Regulation the Agent to the Governor General and his assistants respectively may exercise, and all the provisions in the said Regulation relating to the Agent to the Governor General and his assistants, shall be applicable to the Officer to be appointed as aforesaid and his assistants respectively.

Officer appointed by the Local Government may exercise all powers by that Regulation vested in the Agent to the Governor General.